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Assam Forest (Amendment) Act, 1953

11 of 1953

[27 May 1953]

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PREAMBLE

An

Act

further to amend the Assam Forest Regulation, 1891.

Whereas it is expedient further to amend the Assam Forest Regulation, 1891 (Regulation VII of 1891), hereinafter called the 'Regulation', in the manner hereinafter appearing;

It is hereby enacted as follows:-

1. Short title, extent and commencement :-

(1) This Act may be called the Assam Forest (Amendment) Act, 1953.

(2) It shall have the like extent as the Regulation.

(3) It shall come into force at once.

2. Amendment of section 76 of Regulation VII of 1891 :-

After sub-section (2) of section 76 of the Regulation the following proviso shall be inserted, namely:--

"Provided that when, no price is offered or the price offered in such auction is considered inadequate the sale by such auction shall be slopped and such Forest Officer shall sell the produce in such other manner as the State Government may direct in this behalf".